

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting due for 10.02.2011 but actually held on 17.02.2011**

The Meeting No. 46/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 10.02.2011 but actually held on 17.02.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

-

**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 44/AM11 dated 27.01.2011 and 45/AM11 held on 03.02.2011 were ratified. Thereafter agenda for individual cases for Meeting No. 46/AM11 dated 10.02.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 46/84-ALC3/2010 **MEETING DATE** : 10.02.2011

<b>Case No.:</b> 12/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
HO File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925	Defer Date:

1		07.12.2009	17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC team has visited the unit of the firm and some information/details asked for from firm is still awaited for which they have been reminded. Hence, it was decided to await and defer the case for re-listing on 17.03.2011.		

2	<b>Case No.:1/46/84-ALC3/2010</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Transferred</b>
	HQ File :01/84/050/00336/AM11/	RLA File :03/95/040/00537/AM11/	Lic.No/Date:0310596591 13.10.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII Section (NC-VII) for their necessary action as item pertains to them.			

3

Case No.:21/42/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:46/84-ALC3/2010 10.02.2011	Status: Approved	
HQ File :01/84/050/00308/AM11/	RLA File :05/23/040/00202/AM11/	Lic.No/Date:0510276257 03.11.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies top made of 100% silk dyed woven fabric, GSM 60+/-10%. Style No. 401224	370 Pcs	100% silk dyed woven fabric, GSM 60+/-10%	832.5 Sq mtrs
2	Ladies tank top made of 100% silk dyed woven	570 Pcs	100% silk dyed woven fabric, GSM	980.4 Sq mtrs

fabric, GSM 60+/-10%.

Style No. 401220

60+/-10%

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

4	<b>Case No.:19/42/84-ALC3/2010</b>	Party Name:G.R.CORPORATION	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00306/AM11/	RLA File :06/24/040/00038/AM11/	Lic.No/Date:0610019649 09.11.2010	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.			

5	<b>Case No.:10/42/84-ALC3/2010</b>	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Approved</b>
	HQ File :01/84/050/00297/AM11/	RLA File :05/24/040/00280/AM11/	Lic.No/Date:0510277224 16.11.2010	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/68/2010-11/Hosy. dated 09.02.2011 as detailed below:-			
	Export item	Import item	Qty. Allowed	
	Ladies' Tunic Top made of 100% Linen Dyed Woven Fabric, GSM-153±10% (style No. DEB4366)	100% Linen Dyed Woven Fabric, GSM-153±10%	2.07 sq. mtrs/pc.	
	Ladies' Dress made of 55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10% (style No. 2119)	55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10%	3.00 sq. mtrs/pc.	
	Ladies' Jacket with hood made of 55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10% (style	55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10%	2.66 sq. mtrs/pc.	

No.6419)		
Ladies' Jump Suits made of 55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10% (style No9519)	70% Cotton 30% Silk Dyed Woven Fabric, GSM-38±10%	3.05 sq. mtrs/pc.
Ladies' Trouser made of 55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10% (style No. 9419)	55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10%	2.50 sq. mtrs/pc.
Ladies' Skirt made of 55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10% (style No. 9719)	55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10%	1.78 sq. mtrs/pc.
Ladies' Dress made of 55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10% (style No. 2019)	55% Silk 45% Cotton Dyed Woven Fabric, GSM-69±10%	3.15 sq. mtrs/pc.
The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.		

6	<b>Case No.:7/46/84-ALC3/2010</b>	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00342/AM11/	RLA File :06/24/040/00044/AM11/	Lic.No/Date:0610019946 30.11.2010	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 17.03.2011.			

<b>Case No.:4/46/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Approved</b>
HQ File :01/84/050/00339/AM11/	RLA File :05/24/040/00305/AM11/	Lic.No/Date:0510278855 07.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies jacket with pocket made of 100% linen dyed woven fabric, GSM 205+/-10%. Style No. IC104355	15110 Pcs	100% linen dyed woven fabric, GSM 205+/-10%.	38983 Sq mtrs

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/46/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:46/84-ALC3/2010 10.02.2011	Status: Approved
HQ File :01/84/050/00340/AM11/	RLA File :05/24/040/00304/AM11/	Lic.No/Date:0510278852 07.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export item is Ladies shirt ( $\frac{3}{4}$  sleeve) in this case. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-270 as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	$\frac{3}{4}$ Sleeve Ladies shirt made of 55% linen 45% cotton printed woven fabric, GSM 143+/-10%. Style No. AS242923	580 Pcs	55% linen 45% cotton printed woven fabric, GSM 143+/-10%.	1508 Sq mtrs (@ 2.60 Sq mtrs.Pc)

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

9	<b>Case No.:6/46/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00341/AM11/	RLA File :05/24/040/00300/AM11/	Lic.No/Date:0510278845 07.12.2010	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 17.03.2011.			

10	<b>Case No.:2/46/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00337/AM11/	RLA File :05/24/040/00309/AM11/	Lic.No/Date:0510278890 08.12.2010	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 17.03.2011.			

11	<b>Case No.:3/46/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00338/AM11/	RLA File :05/24/040/00307/AM11/	Lic.No/Date:0510278879 08.12.2010	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 17.03.2011.			

12	<b>Case No.:1/42/84-ALC3/2010</b>	Party Name:SUDHAMA HOSIERIES	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00288/AM11/	RLA File :32/24/040/00045/AM11/	Lic.No/Date:3210046325 10.12.2010	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.			

13	<b>Case No.:22/42/84-ALC3/2010</b>	Party Name:JCT LIMITED	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00309/AM11/	RLA File :30/24/040/00050/AM11/	Lic.No/Date:3010071563 21.12.2010	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.			

	<b>Case No.:9/46/84-ALC3/2010</b>	Party Name:COMMIT INDUSTRIES PVT LTD	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Approved</b>
	HQ File :01/84/050/00344/AM11/	RLA File :03/94/040/00848/AM11/	Lic.No/Date:0310608385 29.12.2010	
	Decision: The Committee considered the case as per agenda and went through the details submitted by the firm and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 2% wastage as detailed below: -			
	Export item	Export Qty.	Import item	Qty. allowed
	Metallised yarn (made from lacquer coated aluminum	987 Kgs	Lacquer coated aluminum metallised	1006.8 Kgs

metallised polyester film) flat un-supported yarn winded on plastic bobbing Silver (12 micron)		polyester film (12 micron) Silver	
Metallised yarn (made from lacquer coated aluminum metallised polyester film) flat un-supported yarn winded on plastic bobbing Gold (12 micron)	564 Kgs	Lacquer coated aluminum metallised polyester film (12 micron) Gold	575.3 Kgs
Metallised yarn (made from lacquer coated aluminum metallised polyester film) flat un-supported yarn winded on plastic bobbing Silver (12 micron)	2070 Kgs	Lacquer coated aluminum metallised polyester film (12 micron) Silver	2112 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:25/42/84-ALC3/2010</b>	Party Name:CHELSEA MILLS	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Approved</b>
HQ File :01/84/050/00312/AM11/	RLA File :05/23/040/00283/AM11/	Lic.No/Date:0510280955 04.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
97% cotton 3% spandex dyed women's Pants, GSM-310+/- 10% (Style No.	6560 Pcs	97% cotton 3% spandex dyed fabric, GSM-310+/- 10% Snap buttons	19024 Sq mtrs.  Net to net with accountability clause



313267/103168)		Rivets	Net to net with accountability clause
		Zip fastners	Net to net with accountability clause
		Fusible interlining	1968 Sq mtrs.
		100% cotton dyed fabric, GSM-180+/-10%	1968 Sq mtrs.
	8600 Pcs	100% cotton denim fabric, GSM-170+/-10%	27692 Sq mtrs.
		100% cotton dyed fabric, GSM-180+/-10%	3010 Sq mtrs.
		Snap fastners	Net to net with accountability clause
		Zip fastners	Net to net with accountability clause
		Stopper	Net to net with accountability clause
		Eyelet	Net to net with accountability clause
		Toggles	Net to net with accountability clause
		Fusible interlining	3956 Sq mtrs.
	13800 Pcs	100% cotton yarn dyed fabric, GSM-140+/-10%	11730 Sq mtrs.
		100% cotton dyed fabric, GSM-180+/-10%	5106 Sq mtrs.
		100% cotton dyed tape, GSM-180+/-10%	690 mtrs.
		Snap fastners	Net to net with accountability clause
		Zip fastners	Net to net with accountability clause
		Elastic	12420 mtrs.
		Non woven fusible interlining	4140 Sq mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

16	<b>Case No.:8/46/84-ALC3/2010</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Transferred</b>
	HQ File :01/84/050/00343/AM11/	RLA File :03/95/040/00739/AM11/	Lic.No/Date:0310609955 07.01.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII Section (NC-VII) for their necessary action as item pertains to them.			

17	<b>Case No.:10/46/84-ALC3/2010</b>	Party Name:S.KHODAY SILK TWISTING FACTORY,	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Approved</b>
	HQ File :01/84/050/00345/AM11/	RLA File :07/24/040/00410/AM11/	Lic.No/Date:0710077075 02.02.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not mentioned that import item is in gummed or degummed form. Hence, Committee felt that in this case 34% wastage asked for may be allowed only if import item is in gummed form. Therefore, Committee decided to ratify the advance authorization issued in this case with the condition that import item is in gummed form. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

18	<b>Case No.:11/46/84-ALC3/2010</b>	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00346/AM11/	RLA File :04/24/040/00286/AM11/	Lic.No/Date:0410121241 02.02.2011	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.			

19	<b>Case No.:12/46/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00347/AM11/	RLA File :05/24/040/00356/AM11/	Lic.No/Date:0510282911 02.02.2011	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.			

20	<b>Case No.:13/46/84-ALC3/2010</b>	Party Name:SRF LIMITED	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00348/AM11/	RLA File :04/24/040/00276/AM11/	Lic.No/Date:0410121264 03.02.2011	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.			

21	<b>Case No.:14/46/84-ALC3/2010</b>	Party Name:BSL LTD.,	Meet No/Date:46/84-ALC3/2010 10.02.2011	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00349/AM11/	RLA File :13/24/040/00032/AM11/	Lic.No/Date:1310034488 03.02.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report the subject advance authorization has been issued by R.A on repeat basis in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on the basis of NC decision taken in case No. 199 of Meeting No. 20/AM11 dated 12.08.2010. Therefore, Committee decided to withdraw this case from agenda.			

22	Case No.:15/46/84-ALC3/2010	Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:46/84-ALC3/2010 10.02.2011	Status: Deferred
	HQ File :01/84/050/00350/AM11/	RLA File :02/24/040/00189/AM11/	Lic.No/Date:0210154362 03.02.2011	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.			

## Manual agenda cases

Case No. 425	M/s Grasim Industries Ltd., M.P
NC No.46/AM11	F.No.01/84/162/448/AM11/DES-V
Dated 10.02.2011	Ratification of input output norms in respect of Advance Authorization No.1110023547 dated 15.11.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/69/2010-11/Hosy. dated 17.02.2011 as detailed below: -

Export item	Import item S.No	Import item	Qty. allowed
Excel Staple Fibre 1.2X38 mm (Export Qty. 200 MT)	1	Wood Pulp	201.20 MT
	2	Spin Finish Honol GA & Honol MGR (mixture of oils & Chemicals)	400 Kg
	3	Propyl Gallate (N Propyl 3,4,5 trihydroxy benzoate (oxidant).	386 Kg
	4	N methyl morpholine -N- Oxide (NMMO) 60% solution of Solvent	1868 Kg
	5	Pleated fibre mesh, Sintered Metal pleated filter Media in	Not allowed as it appears to be

	Stainless Steel.	required machinery for
6	Sintered Metal pleated filter Media in Stainless Steel.	”
7	PP Spun bonded cartridge filter Media	”
8	Filter fabric Polypropylene Spun filter fabric.	”
9	Hydrochloric Acid- 30-32% concentration	41.00 MT
10	Caustic Lye 100% strength	41.00 MT
11	Salt Solution-Brine(NaCl)	0.800 MT
12	Sodium Hypochlorite bleaching agent	0.600 MT
13	Wire GI	Not allowed as it appears to be required for machinery
14	Capsule Bag of HDPE	As per Packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 426	M/s Keenwin Apparels Ltd., Chennai
NC No.46/AM11	F.No.01/84/50/157/AM11/DES-V
Dated 10.02.2011	Ratification of input output norms in respect of Advance Authorization No.0410116992 dated 06.09.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/66/2010-11/Hosy. dated 07.02.2011 as detailed below: -

Export item	Import item	Qty. allowed
Ladies Trousers made of 100% linen woven bleached fabric, GSM 223+/-10%. (Style No.U598)	100% linen woven bleached fabric, GSM 223+/-10%.	2.85 sq. mtrs/pc.
	Processed Cotton fabric, GSM 150+/-10%.	0.67 Sq mtrs
	Polyester Interlining fabric bleached fabric, GSM 35+/-10%.	0.27 Sq mtrs
	Buttons	Net to Net
	Zip fastners-mettalic closed end up to 12 cms length	Net to Net
	Cotton tw ill Tape, width up to 1”	0.20 mtrs

	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hang Tag	Net to Net
	Polybags	Net to Net
	Carton Box	As per packing policy
Ladies Shorts made of 100% Rayon Dyed w oven fabric, GSM 82+/-10%. (Style No.U634)	100% Rayon Dyed w oven fabric, GSM 82+/-10%.	1.85 sq. mtrs/pc.
	Polyester Interlining fabric bleached fabric, GSM 35+/-10%.	0.33 Sq mtrs
	Buttons	Net to Net
	Zip fastners-mettalic closed end up to 12 cms length	Net to Net
	Cotton tw ill Tape, width up to 1"	1.20 mtrs
	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hang Tag	Net to Net
	Polybags	Net to Net
	Carton Box	As per packing policy
Ladies Jeans made of 100% linen w oven bleached fabric, GSM 223+/-10%. (Style No.U617)	100% linen w oven bleached fabric, GSM 223+/-10%.	1.92 sq. mtrs/pc.
	Processed Cotton fabric, GSM 150+/-10%.	0.33 Sq mtrs
	Polyester Interlining fabric bleached fabric, GSM 35+/-10%.	0.27 Sq mtrs
	Buttons	Net to Net
	Zip fastners-mettalic closed end up to 12 cms length	Net to Net
	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hang Tag	Net to Net
	Polybags	Net to Net
	Carton Box	As per packing policy
Ladies Trousers made of 100% linen w oven bleached fabric, GSM 223+/-10%. (Style No.U618)	100% linen w oven bleached fabric, GSM 223+/-10%.	2.50 sq. mtrs/pc.
	Processed Cotton fabric, GSM 150+/-10%.	0.50 Sq mtrs
	Polyester Interlining fabric bleached fabric, GSM 35+/-10%.	0.27 Sq mtrs
	Buttons	Net to Net
	Zip fastners-mettalic closed end up to 12 cms length	Net to Net
	Sticker	Net to Net
	Main Label	Net to Net
	Size Label	Net to Net
	Hang Tag	Net to Net
	Polybags	Net to Net
	Carton Box	As per packing policy
Ladies Jackets made of 100% linen w oven bleached fabric, GSM 297+/-10%. (Style No.U619)	100% linen w oven bleached fabric, GSM 223+/-10%.	2.97 sq. mtrs/pc.
	Processed Cotton fabric, GSM 150+/-10%.	0.44 Sq mtrs
	Buttons	Net to Net
	Sticker	Net to Net
	Main Label	Net to Net

Size Label	Net to Net
Hangers	Net to Net
Polybags	Net to Net
Carton Box	As per packing policy

The GSM should match in import & Export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 427	M/s Pleaders Kamp, Chennai
NC No.46/AM11	F.No.01/84/50/107/AM11/DES-V
Dated 10.02.2011	Ratification of input output norms in respect of Advance Authorization No.0410115683 dated 20.07.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/65/2010-11/Hosy. dated 07.02.2011 as detailed below: -

Export item	Import item	Qty. allowed
Advocate long gown made out of 100% polyester fabric, (Style No.1-Bachelor)	100% polyester fabric, GSM 280+/-10%.	7.21 sq. mtrs/pc.
Advocate long gown made out of 100% polyester fabric, (Style No.5-Bachelor)	100% polyester fabric, GSM 280+/-10%.	7.88 sq. mtrs/pc.

The GSM should match in import & Export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 428	M/s JCT Ltd., Phagwara
NC No.46/AM11	F.No.01/84/50/202/AM11/DES-V
Dated 10.02.2011	Ratification of input output norms in respect of Advance

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.

Case No. 429	M/s Radnik Exports, New Delhi
NC No.46/AM11	F.No.01/84/50/35/AM11/DES-V
Dated 10.02.2011	Ratification of input output norms in respect of Advance Authorization No.0510263545 dated 03.05.2010.

Decision: The Committee considered the case as per agenda and observed that this case was cleared by NC in its meeting held on 13.05.2010 but there is some typographical errors. Therefore Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed.
Babies Garments made out of 100% cotton dyed corduroy fabric, GSM-220+/-10%	4500 Pcs	100% cotton dyed corduroy fabric, GSM-220+/-10%	3622.770 Sq mtrs.
Babies Garments made out of 100% cotton printed fabric, GSM-220+/-10%	11006 Pcs	100% cotton printed corduroy fabric, GSM-	8901.433 Sq mtrs.



		220+/-10%	
Babies Garments with cap made out of 100% cotton dyed/printed fabric, GSM-220+/-10%	4396 Pcs	100% cotton dyed corduroy fabric, GSM-220+/-10%	790.880 Sq mtrs.
		100% cotton printed corduroy fabric, GSM-220+/-10%	3424.880 Sq mtrs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 430	M/s SB J—Von Compounders Pvt. Ltd., Ahmedabad
NC No.46/AM11	F.No.01/84/50/271/AM10/DES-V
Dated 10.02.2011	Ratification of input output norms in respect of Advance Authorization No.0810086680 dated 19.02.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis by allowing 5% wastage as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
AIR PILLO GEL INSOLES CONTAINING SEBS 58% - 6960 KGS.	12000 Kgs	Styrene Ethylene Butylene Thermoplastic Copolymer (SEBS) of Various Grades.	7308 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 431	M/s Raymond Ltd., Mumbai
NC No.46/AM11	F.No.01/84/50/111/AM11/DES-V
Dated 10.02.2011	Ratification of input output norms in respect of Advance Authorization No.0310583899 dated 16.07.2010.

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. The

Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION, J-36 as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Silk wool fabrics	100000 Mtrs.	Greasy wool	1.308 kg/kg content in export product or as applied for whichever is lower.
		Tussar silk tops	1.10 Kg/Kg of fabric or as applied for whichever is lower.
		Acid dyes/Metal complex dyes	2% of weight of Wool content in export item.
		Tinting agents	@ 0.005 kg/Kg of export item

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

@@@@@